



IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO(S).990 OF 2025  
(ARISING OUT OF S.L.P. (CRIMINAL) NO(S).929/2025)

ABHIJEET KUMAR @ AJAY KUMAR  
@ AJAY RAI @ AJAY RAI PATNAWALA

APPELLANT(S)

VERSUS

THE STATE OF BIHAR

RESPONDENT(S)

O R D E R

1. Leave granted.
2. Heard the learned counsel appearing for the parties.
3. Five co-accused have been admittedly released on bail. The allegation against the appellant is of commission of offences punishable under Sections 395 and 397 of the Indian Penal Code, 1860. The appellant has undergone incarceration for a period of one year and five months. The trial has not commenced.
4. Considering the fact that bail has been granted to five co-accused, the appellant deserves to be enlarged on bail pending the trial.
5. For that purpose, we direct that the appellant shall be produced before the Trial Court within a maximum period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions till the disposal of the trial.

6. The Appeal is, accordingly, allowed.

.....J.  
(ABHAY S. OKA)

.....J.  
(UJJAL BHUYAN)

NEW DELHI;  
FEBRUARY 28, 2025.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).  
929/2025

[Arising out of impugned final judgment and order dated 05-07-2024 in CRLM No. 21520/2024 passed by the High Court of Judicature at Patna]

ABHIJEET KUMAR @ AJAY KUMAR @  
AJAY RAI @ AJAY RAI PATNAWALA

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

Date : 28-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Mr. Rohit Kumar Singh, AOR  
Mr. Shivam Sharma, Adv.  
Mr. Akash Kumar, Adv.  
Mr. Suryavir, Adv.  
Mr. Ravi Panwar, Adv.

For Respondent(s): Mr. Samir Ali Khan, AOR  
Mr. Abhimanyu Jhamba, Adv.  
Mr. Anil Kumar Verma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The Appeal is allowed in terms of the signed order. The operative portion of the order reads thus:

"4. Considering the fact that bail has been granted to five co-accused, the appellant deserves to be enlarged on bail pending the trial.

5. For that purpose, we direct that the appellant shall be produced before the Trial Court within a maximum period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions till the disposal of the trial.

6. The Appeal is, accordingly, allowed."

Pending application(s), if any, shall stand disposed of accordingly.

(ASHISH KONDLE)  
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]